GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4323 ANSWERED ON:20.12.2011 LAWS ON RAPE Choudhary Shri Harish;Tudu Shri Laxman

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the rules/laws under which cases of rape are investigated;

(b) whether there are adequate provisions in them to ensure conviction of the guilty and protection of the innocent;

(c) if so, the details thereof;

(d) if not, whether the Government proposes to amend the said laws; and

(e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): The Code of Criminal Procedure, 1973 provides provisions for investigation and trial of criminal cases including rape cases. The existing legal provisions appear to be quite effective. However, the High Powered Committee (HPC) constituted under the chairmanship of former Union Home Secretary to examine the issue relating to the review of rape laws has submitted its report along with the draft Criminal Law (Amendment) Bill, 2011 and recommended to the Government for its enactment. The draft Bill submitted by the HPC, inter alia, includes amendment to Cr.P.C. However, no time frame can be fixed in this regard.